

**IN THE SUPREME COURT OF INDIA  
ORIGINAL/INHERENT JURISDICTION**

**Miscellaneous Application No 606 of 2022**

**in**

**Writ Petition (Civil) No 223 of 2022**

**Payal Yadav & Ors**

**... Petitioner(s)**

**Versus**

**Medical Counselling Committee (MCC) & Ors**

**... Respondent(s)**

**WITH**

**Contempt Petition (Civil) No \_\_\_\_\_ of 2022**

(D No 10365 of 2022)

**in**

**Writ Petition (Civil) Nos 174, 216, 202, 164 and 223 of 2022**

**ORDER**

- 1 In order to allay the grievance of the petitioners in regard to the notice which was issued by the State of Maharashtra on 1 April 2022, Mr Sachin Patil, Standing Counsel for the State of Maharashtra, states that a notice has been issued on 5 April 2022 in the following terms:

“Notice No.11

NEET-PG-2021

Instructions to candidates of NEET PG-2021

Ref: 1) Our Notice No.10 published on 01/04/2022

2) Medical Counselling Committee, Notice Ref. U-12021/06/2021-MEC, Dated 04/04/2022

In continuation with Notice No 10 dated 01/04/2022 and MCC notice dated 04/04/2022, the clause no 4 of the Notice no 10 is hereby deleted.

This is for the information of all aspiring candidates of NEET PG 2021.”

2 In view of the above notice, the grievance that the earlier notice was in violation of the order of this Court dated 31 March 2022 would stand rectified.

3 On 2 April 2022, a notice has been issued by the Director General of Health Services of the Union Government. The notice sets out FAQs with answers. The relevant extract reads as follows:

“Q.No.2 What happens to my current seat if I get new seat in Special Round?

Ans: Your current seat will get vacated and will be included in Mop Up Round of Counselling if you are allotted a new seat in Special Round. If you are allotted a seat in Special Round you will have no claim on the earlier /old seat.

Q.No.3 What happens to my current seat if I don't get a new seat in Special Round?

Ans: If no seat is allotted to you in Special Round, you will continue with your current seat and continue to carry on your duties in your department.

Q.No.4 What happens to my eligibility in Mop Up Round if I don't join the new allotted seat in Special Round and decide to go with Forfeiture of Fees ?

Ans: If you are allotted a seat in Special Round and you don't join the allotted seat then you will fall in Exit with Forfeiture category. Your Security Deposit will get forfeited and you will have to Register again with payment of requisite fees in Mop Up Round of PG Counselling. However, once you join the seat allotted to you in Special Round, you will not be able to resign.”

4 During the course of the hearing, it is clarified by the Additional Solicitor General that the last sentence to FAQ No 2 above should correctly read as follows:

“If you are allotted and have joined a seat in Special Round, you will have no claim on the earlier /old seat.”

5 The Miscellaneous Application is accordingly disposed of.

**Contempt Petition (C) Diary No 10365 of 2022 in Writ Petition (C) No 174 of 2022, 216, 202, 164 and 223 of 2022**

1 Upon being mentioned, taken on board.

2 In view of the order passed above in MA No 606 of 2022, the Contempt Petition is disposed of.

.....J.  
[Dr Dhananjaya Y Chandrachud]

.....J.  
[Surya Kant]

.....J.  
[Bela M Trivedi]

New Delhi;  
April 05, 2022  
-S-

ITEM NO.16

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.606/2022 in W.P.(C) No. 223/2022

PAYAL YADAV &amp; ORS

Petitioner(s)

VERSUS

MEDICAL COUNSELLING COMMITTEE (MCC) &amp; ORS

Respondent(s)

(IA No. 50533/2022 – CLARIFICATION/DIRECTION)

WITH

Contempt Petition (C) Diary No 10365 of 2022 in Writ Petition (C) No 174, 216, 202, 164 and 223 of 2022

Date : 05-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Rakesh Khanna, Sr. Adv.  
Mr. Veerender Singh, Adv.  
Mr. Ashutosh Dubey, AOR  
Mr. Abhishek Chauhan, Adv.  
Ms. Rajshree Dubey, Adv.  
Mr. Amit P. Shah, Adv.  
Mr. Amit Kr., Adv.

Mr. Vinay Navare, Sr. Adv.  
Mr. Sunil Kumar Verma, AOR  
Ms. Prashi Tyagi, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Ms. Swarupama Chaturvedi, Adv.  
Ms. Suhasini Sen, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. B.K. Satija, Adv.  
Ms. Srishti Mishra, Adv.  
Mr. Aman Sharma, Adv.  
Ms. Kirti Khangarot, Adv.  
Ms. Shivika Mehra, Adv.  
Mr. Manvendra Singh, Adv.  
Ms. Chitrangda Rastravara, Adv.

Mr. Sachin Patil, AOR  
Mr. Rahul Chitnis, Adv.

**Mr. Aaditya A. Pande, Adv.  
Mr. Geo Joseph, Adv.  
Ms. Shwetal Shepal, Adv.**

**Mr. Shivendra Singh, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Miscellaneous Application and Contempt Petition are disposed of in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)  
AR-CUM-PS**

**(SAROJ KUMARI GAUR)  
COURT MASTER**

**(Signed order is placed on the file)**